GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 2427

TO BE ANSWERED ON THE 17TH MARCH, 2021/ PHALGUNA 26, 1942 (SAKA)

DIFFERENCE BETWEEN SEDITION AND TREASON

2427. SHRI SATISH CHANDRA DUBEY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the difference between sedition and treason; and

(b) whether Government has any clear stand on it, as any person making provocative speeches is charged with sedition, however, this sedition is not imposed on Naxals who wage armed rebellion?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)

(a) &(b): Indian Penal Code only defines the offence of 'Sedition' under section 124A. Further, 'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution of India. The responsibility of maintaining law and order, including registration, investigation and prosecution of crimes under prevalent Laws and Acts rests primarily with the respective State Government.

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